

NATIONAL COMPANY LAW TRIBUNAL

COURT-V, MUMBAI BENCH

212. IA/530/2024 IA/536/2024 IA/1320/2024 IN C.P. (IB)/329(MB)2023

IN THE MATTER OF

PLUS PLUS UNIFIED ENGAUGEMENT
SERVICES PRIVATE LIMITED

VS

Compuage Infocom Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 10.05.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Respondent:

ORDER

Since the Court time is over. Hence the case is adjourned to **20.06.2024**.

Sd/-

MADHU SINHA
Member (Technical)
Shubham

Sd/-

REETA KOHLI
Member (Judicial)